

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**S. Tax Miscellaneous Application No. 77378 of 2019
AND
S. Tax Appeal No. 70653 of 2013**

Arising out of Order-in-Appeal No.10/ST/B-1/2013 dated 20.02.2013 passed by Commissioner (Appeals), Central Excise, Customs & Service Tax, Bhubaneswar.

Commr. of Central Excise & Service Tax, Bhubaneswar-I

C. R. Building, Rajaswa Vihar,
Bhubaneswar-751007 (Odisha)

Appellant (s)

VERSUS

M/s. Orissa Mining Corporation Ltd.

OMC House,
Bhubaneswar, Odisha-751007

Respondent (s)

APPEARANCE :

Shri T. Mondal, Authorized Representative for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

**MISC. ORDER NO.75133/2020
FINAL ORDER NO.75178/2020**

Date of Hearing : 31 January 2020
Date of Decision : 31 January 2020

PER BENCH:

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

S. Tax Appeal No. 70653 of 2013

2. Shri T. Mondal, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. V. Subba Rao)
Member (Technical)

Pooja